

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:925

ANSWERED ON:05.08.2011

JUVENILE JUSTICE (CARE & PROTECTION) ACT, 2000

Ahir Shri Hansraj Gangaram;Patil Shri A.T. Nana

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Supreme Court has expressed its displeasure over apathy towards implementation of Juvenile Justice (Care & Protection) Act, 2000;
- (b) if so, the reaction of the Government thereto;
- (c) whether any guidelines have been issued or proposed to be issued by the Government to State Governments to implement this Act effectively; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): No, madam. However, Hon'ble Supreme Court, in the matter of Bachpan Bachao Andolan Vs. UOI & Others and Sampurna Bahura Vs. UOI & Others, has issued directions to States/UTs for setting up of Juvenile Justice Boards (JJBs), Child Welfare Committees (CWCs) and Special Juvenile Police Units as well as implement other provisions of the Juvenile Justice (Care and Protection) Act, 2000 (JJ Act). Further, in the case of Bachpan Bachao Andolan Vs. UOI & Others, the Hon'ble Supreme Court has nominated the National Commission for Protection of Child Rights (NCPCR) as the nodal agency for monitoring the implementation of the JJ Act. The Government in the Ministry of Women and Child Development and NCPCR are following up with the State Governments/ UT Administrations in this regard.

To provide for better implementation and administration of the provisions of JJ Act, the Ministry of Women & Child Development has also formulated and notified Model Rules under the Act which contain detailed guidelines. In addition, with a view to help them in effective implementation of the JJ Act, the Government in the Ministry of Women & Child Development has introduced, in 2009-10, the Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to State Governments and UT Administrations for, inter alia, setting up and maintenance of JJBs, CWCs and Homes of various types for children in conflict with law as well as children in need of care and protection. All State Governments/UT Administrations, except Jammu and Kashmir have signed Memoranda of Understanding for implementation of ICPS in their State/UT.